N O T I C E

(PARTIAL MODIFICATION)

In Partial modification to the Judicial Assignment at the Principal Seat at Bombay, which has come into effect from 21.11.2022, it is hereby notified for the information of Advocates and parties appearing in person that the Hon'ble the Chief Justice has been pleased to approve the following partial modifications with effect from **Wednesday, 23.11.2022** :

Sr. No.	Sitting	Assignment	Assignment
1	The Hon'ble Shri. Justice **B.P. COLABAWALLA** **(Court Room No. 2)** **Commercial Division** **[SINGLE BENCH-II]**	**APPELLATE SIDE** ----	**ORIGINAL SIDE** For Admission, hearing, order matters and applications therein : (A) Suits from the year 2015 and onwards. (B) Testamentary Matters. (C) Matters pertaining to Land Acquisition. (D) Chamber work and all applications of miscellaneous nature including execution applications and leave petitions under Clause XII of Letters Patent. (E) Commercial Disputes of value of Rupees 100 Crores or more.
2	The Hon'ble Smt. Justice **BHARATI H. DANGRE** **(Court Room No. 19)** **Commercial Division** **[SINGLE BENCH-V]**	**APPELLATE SIDE** ----	**ORIGINAL SIDE** For Admission, hearing, order matters and applications therein : (A) Matters under Part-I of the Arbitration and Conciliation Act, 1996. (except those assigned to other Courts). **(B) Administration Suits and Partition Suits.** (C) Insolvency matters. (D) Civil matters of Single Judge not specifically assigned to other Courts.

Dated this the 22nd day of November 2022

By Order,

Sd/-
(S. B. Bhansali)
Prothonotary & Sr. Master,
High Court, O.S. Bombay.

Sd/-
(V. R. Kachare)
Registrar (Judl-I),
High Court, A.S., Bombay.